

(ii) Period of imprisonment/detention/uninternment/externment/abscondence being less than six months.

(iii) Annual income exceeding Rs. 4,999/-.

(iv) Imprisonment not connected with freedom movement.

(v) Release on tendering apology.

(vi) Widow's remarriage.

(vii) Re-instatement or re-employment in cases of loss of job.

(viii) Post-independence conviction.

**Arrests of leaders on 25th and 26th June, 1975**

461. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the then Home Minister, Shri Brahmananda Reddy knew about wholesale arrests on 25th and 26th June, 1975 of important leaders only on June 26, 1975 after the Cabinet meeting in morning; and

(b) if so, who had issued the orders of arrest without the knowledge of the then Union Home Minister?

THE MINISTER OF HOME AFFAIRS CHAUDHURI CHARAN SINGH): (a) Government are aware that arrests of important leaders were made even before the Cabinet meeting on the morning of 26th June 1975. There is, however, no information with the Government whether Shri Brahmananda Reddy, the then Home Minister had any personal knowledge of such arrests prior to such Cabinet meeting.

(b) Instructions were issued to the State Governments/Union Territory Administrations only on the morning of 28th June, 1975 after the said Cabinet meeting to make preventive arrests to the extent necessary to prevent formation of crowds or processions or any form of agitation likely to lead to violence. The question how the orders of arrest were made prior

to the issue of these instructions is under examination and will also fall within the purview of the Commission of Inquiry headed by Justice J.C. Shah.

**Installation of Equipments in the Cochin Shipyard**

462. SHRI VAYALAR RAVI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether some of the vital equipments necessary for ship-building have not so far been installed in the Cochin Shipyard; and

(b) if so, the details and the reasons therefor and what steps Government propose to take in this matter?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes Sir.

(b) The 105-Tonne Gantry Crane is such an item of vital equipment. The crane of this span and size is being manufactured indigenously for the first time in India in collaboration with a West German firm. The preparation of all working drawings and fabrication and erection of the crane is being done under Lloyds rigorous inspection. But owing to inexperience of manufacturers, requirement of a variety of high quality items and materials and rigid quality control, the commissioning of this crane has got delayed. Now practically all the components have arrived on site and with the strengthening of supervision and direction of erection work, the pace of work has lately quickened.

**Demands of the Cochin Shipyard Employees**

463. SHRI VAYALAR RAVI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the employees of the Cochin Shipyard have submitted any demands to the management; and